CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

Miscellaneous Application No.200/01029/2019

(in O.A.No. 200/1053/2018)

Jabalpur, this Wednesday, the 25th day of September, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

- 1. Union of India, Ministry of Finance Through its Secretary, Department of Revenue, Central Board of Direct Tax, North Block, New Delhi-110001
- 2. The Under Secretary (V&L)-I, Government of India, Ministry of Finance, Central Board of Direct Tax, North Block, New Delhi-110001
- 3. The Chairman, Ministry of Finance, Department of Revenue, Central Board of Direct Tax, North Block, New Delhi-110001
- 4. DG Vigilance, Government of India, Second Floor, Jawaharlal Nehru Stadium, New Delhi-110003

- Applicants

(By Advocate – Shri Sanjay Lal)

Versus

I.B. Khandel, S/o Late B.L. Khandel R/o H.No. B/66, Lily Villa, Sukh Sagar Valley, Narmada Road, Jabalpur (M.P.)-482008

-Respondent

(By Advocate – Shri S.K. Nandy)

ORDER (Oral)

By Navin Tandon, AM:-

This M.A. has been filed by the applicants (respondents in O.A.) for extension of 6 months' time to comply with the order dated 02.11.2018 passed in O.A. No. 200/1053/2018.

- **2.** Learned counsel for the respondents submits that the applicant (in O.A.) is suffering as his juniors have been promoted.
- 3. We have considered the M.A. and grant one month's time from today to the applicants (respondents in O.A.) to comply with our order.
- **4.** Accordingly, the M.A. No. 200/1029/2019 is disposed of.

(Ramesh Singh Thakur) Judicial Member (Navin Tandon) Administrative Member

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